CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/01024/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

CORAM: HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

G. Ammalu Old No. 16-B, New No. 2/177/1 Vattanvalasai, Sembtayarkulam Perunkulam Post Ramnathapuram Dist.

... Applicant

By Advocate M/s Akbar Row

Vs

- 1. Union of India rep. by
 The Secretary
 Ministry of Finance
 Department of Revenue
 North Block, New Delhi 110 001.
- 2. The Chairman Central Board of Indirect Taxes and Customs North Block, New Delhi – 110 001.
- 3. The Principal Chief Commissioner of GST & Central Excise
 No. 26/1, Mahatma Gandhi Road
 Chennai 600 034.
- 4. The Commissioner of Customs (Preventive) No. 1, Williams Road Cantonment Trichy 620 001.

... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief:

"To issue directions to the 1st and 3rd respondnets to consider and pass orders on her representations dated 21.09.2017 and 30.06.2019 for posthumous regularisation of her late husband V. Gandhi's Temporary Status Casual Labourer Services and further grant Family Pension and Terminal benefits as entitled to her w.e.f. 28.07.2017 in accordance with law within a reasonable time frame and thus render justice."

2. It is submitted that the applicant is the widow of the late Shri. V. Gandhi who was employed as Temporary Status Casual Labourer in the 4th respondent department. She had submitted representation dt. 21.09.2017 to the respondent praying grant of family pension taking into account her late husband's long years of service after conferment of posthumous regularization but the respondents have not chosen to consider her request. The applicant further submitted a representation dt. 30.06.2019 seeking terminal benefits and family pension on the similar lines as that one K. Devi whose husband late Kathiresan's services were posthumously regularised by the 4th respondent and terminal benefits and pension was granted to the widow based on the directions contained in the order of this Tribunal dt. 10.04.2015 in OA 813/2014. The 4th respondent vide his letter dt. 07.11.2017 had sought a report from the Assistant Commissioner of Customs, Customs Division, Ramnad seeking the details of the applicant's late husband for submission to the 3rd respondent. The applicant received a communication dt. 30.01.2018 from the 4th respondent that as and when any correspondence was received by the 3rd respondent, the same would

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be informed. But till now, no further action has been communicated to the applicant. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representations within a time limit to be stipulated by this Tribunal.

- 3. Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the competent authority to consider the representations of the applicant dt. 21.09.2017 & 30.06.2019 (Annexure A4) in accordance with the relevant rules and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.
- 4. OA is disposed of at the admission stage.

(T.Jacob) (P. Madhavan)
Member(A) Member(J)
SKSI